GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA

UNSTARRED QUESTION NO. 214

ANSWERED ON 19th July 2022/ Ashadha 28, 1944 (SAKA)

Inclusion of workers' representatives in the Board of Directors in banks

214. Dr V. SIVADASAN:

Will the Minister of FINANCE be pleased to state :-

(a) whether in all the Public Sector Banks (PSBs), the representatives of the workers are included in the Board of Directors;

(b) the banks that do not have workers' representatives in the Board of Directors as of now; and

(c) if so, the steps taken by Government to ensure that the representatives of the workers are included in the Board of Directors?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) to (c): As per the Section 9 (3) (e) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 and Section 19(ca) of the State Bank of India Act, 1955, one director from among the employees of the bank, who are workmen is nominated / appointed on the board of Public Sector Banks (PSBs). As on date, post of director under these provisions is vacant in 12 PSBs.

Filling up of the posts of Directors in PSBs is a continuous process. At any point of time, some vacancies may exist for variety of reasons, *inter-alia,* including some unanticipated vacancies. It has been constant endeavor of the Government to ensure that the vacancies are filled up as per extant procedure in a timely manner.

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